DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. SONAL MANSINGH (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K.T.S. TULSI (Nominated): Sir, I also associate myself with the matter raised by the hon. Member.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

Expeditious construction of the Ramayyapatnam port

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, the State of Andhra Pradesh has requested to the Central Government for construction and development of port at Ramayapatnam. Initially in the A.P. Reorganisation Act, the Government of India has originally proposed to construct a port in Dugarajapatnam. Due to non-feasibility of Dugarajapatnam port, later, a decision was taken to shift it from Dugarajapatnam to Ramayapatnam.

Sir, the Ramayapatnam port, apart from being of importance for the State also has international relevance. Sir, two days' seminar of BIMSTEC international conference on the development of ports with the countries adjoining Bay of Bengal had extensively spoken about Port of Ramayapatnam and its implications on trade with the BIMSTEC countries.

[Shri V. Vijayasai Reddy]

The proposal is that the port shall be constructed by the State Government, to be funded by the Central Government as per the A.P. Reorganisation Act. The erstwhile State Government decided to build on its own a non-major port in Ramayapatnam instead of getting a Central port sanctioned by the Government of India. But the present State Government has a different proposal the port shall be constructed by the State Government and to be funded by the Central Government, so that the State will hold the absolute power on the port. The State Government has already identified 3,000 acres of land at Ramayapatnam for setting up the project. I urge the Government of India to kindly expedite the process and facilitate completion of project at Ramayapatnam as it has been five years since the passing of the Andhra Pradesh Reorganisation Act. It is unfortunate that my party still has to raise our voices for proper implementation of the Andhra Pradesh Reorganisation Act. Thank you very much, Sir.

SHRI PRABHAKAR REDDY VEMIREDDY (Andhra Pradesh): Sir, I associate myself with the mention made by the hon. Member.

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Sir, I also associate myself with the mention made by the hon. Member.

Cut in subsidies by Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram in Kerala

SHRI JOSE K. MANI (Kerala): Sir, the Sree Chitra Tirunal Institute for Medical Sciences and Technology at Thiruvananthapuram is an institution of national importance under the Department of Science and Technology, Government of India. It has specialisation in cardiovascular and neurological disorders. It repeatedly comes in the news for groundbreaking research. Earlier this institute catered to both the Below the Poverty Line patients and the Above the Poverty Line patients at subsidised rates. According to the Annual Report of this institution, only two per cent of the patients have taken free assistance and fifty per cent of the patients have paid the full fee. Last December, the management or the Government has taken a decision to cut almost all the subsidies to the BPL patients as well as the APL patients. There are two categories. ...(Interruptions)...

MR. CHAIRMAN: Please, please. There is one problem. When you stand to speak, sometimes mike will take some time to pick up, but when you turn to a side and